

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 155 of 2011 & 160 of 2011**

**Dated: 7<sup>th</sup> February, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**In the matter of:**

**Powergrid Corporation of India ... Appellant (s)**

**Versus**

**C.E.R.C. & Ors. ... Respondent (s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan  
Ms. Sneha Venkataramani**

**Counsel for the Respondent (s) : Mr. Pradeep Misra &  
Mr. Suraj Singh for R-10  
Mr. R.B. Sharma for R-13**

**Mr. Manu Seshadri for R-1  
(In Appeal No.155 of 2011 Only)**

**ORDER**

Learned advocate for respondent nos.10 & 13 appear and pray for time to file reply to the memo of appeal. Mr. Manu Seshadri, learned advocate enters appearance for respondent no.1/Central Commission in Appeal No. 155 of 2011 and submits that he will file reply in respect of Memo of Appeal No. 156 of 2011 which can be taken up together with Appeal No. 155 of 2011. It is further submitted that the issues involved in Appeal No. 160 of 2011 are different from the two appeals i.e. Appeal Nos. 155 of 2011 and 156 of 2011.

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Accordingly, on the prayer of learned counsel for the parties, we fix Appeal No. 155 of 2011 & 156 of 2011 for analogous hearing of the appeals on **22<sup>nd</sup> February, 2012.** In the meanwhile, the respondents will file their respective replies upon prior service of the same to the appellant and the appellant is at liberty to file rejoinder, if any, with prior service of the same upon the respondents before the next date of hearing. Hearing of the Appeal No. 160 of 2011 shall take place separately after the hearing of the aforesaid two appeals are concluded although all the three appeals will appear in the cause list on 22<sup>nd</sup>

February, 2012.

**(V.J. Talwar)**  
**Technical Member**

**(P.S. Datta)**  
**Judicial Member**

**ss/r**  
**kt**